

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 108**  
**(IB)-914(ND)/2020**

**IN THE MATTER OF:**

BandariVenkatiah

Vs.

Hil (India) Ltd.

**....Applicant**

**....Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 19.11.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :Mr.Sujeet Kumar Singh

**ORDER**

Learned Counsel Mr.Sujeet Kumar Singh appearing for the Corporate Debtor accepts notice, seeks and is granted two weeks time to file reply, with copy in advance to the other side. Rejoinder, if any be filed within one week thereafter, with copy in advance to the other side.

List on 17.12.2020.

Sd/-

**SUMITA PURKAYASTHA**  
**MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH**  
**MEMBER (J)**

